BEFORE DR. GITA RAWAT, JOINT SECRETARY & FIRST APPELLATE AUTHORITY
(Under Section 19 of RTI Act, 2005)
MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS
ROOM NO.408, ‘A’ WING, SHASTRI BHAWAN, NEW DELHI-110001

Appeal No.21(1049)/2013-IC

In the matter of

Major Ramesh Upadhayay
Central Prison
Navi Mumbai-410210

Versus

Central Public Information Officer
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhawan, New Delhi-110001

Respondent

DATE: TWENTY FIRST OCTOBER TWO THOUSAND THIRTEEN.

Date: 21.10.13

ORDER

The appellant has filed an appeal on 22.07.13 received on 30.07.13 under Section 19 of the RTI Act for not receiving the information from the CPIO, the respondent vide letter NO. 21(1049) dated 3.7.13.

Brief Facts of the case:

1. The appellant vide his application dated 28.05.13 received on 28.06.13 sought information relating to details of Public Prosecutors.

2. The Respondent has collected the information from the concerned sections of this Ministry and sent the reply to the appellant vide letter 21(1049)/2013-IC dated 3.7.13.

3. Being aggrieved with this situation of the respondent the appellant has filed an appeal received on 30.07.13.

4. I undersigned have been appointed as Appellate Authority in the matter. After perusal of the facts of the case it appears that no hearing is required in the matter.
Observation

5. On perusal of the record it appears that the information furnished by the respondent vide letter dated 03.07.13 is the substantive response for the information asked by the applicant in his original application dt. 28.05.13.

6. I have assessed the facts and circumstances of the case and come to the conclusion that the CPIO, the respondent has acted as per provisions of Act. It appears that appellant has not received the reply of respondent. Respondent is directed to send his reply to the appellant within 15 days of receipt of this order.

In view of above appeal is rejected.

7. The appellant may kindly note that since the proceeding has been closed, no further hearing may be conducted in this matter. Moreover, if there is any grievance against the order of the Appellate Authority he may file a second appeal before the Hon’ble CIC sitting at 2nd Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi 110066(within 90 days) i.e. period as prescribed under the provision of RTI Act, 2005.

(DR. GITA RAWAT)
Joint Secretary & Appellate Authority
Date: 21.10.13

Copy to:
1. Major Ramesh Upadhyay, Central Prison, Navi Mumbai-410210
2. Smt. Asha Sota, CAPIO.

(DR. GITA RAWAT)
Joint Secretary &
First Appellate Authority
Ministry of Law & Justice
(Deptt. of Legal Affairs)
Govt. of India
New Delhi
THM